

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.202 of 2003
IN
O.A. No.2666 of 2002

7

New Delhi, this the 4th day of August, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Ram Das S/o Shri Braham Singh
R/o H.No.210, Gali No.4-A, Swatantra Nagar,
Narela, Delhi.

....Applicant

(By Advocate : Shri U. Srivastava)

Versus

1. Shri B.V. Banchu
Director,
Intelligence Bureau,
North Block, New Delhi.

2. Shri K.S. Shankar Narain,
Asst. Director, Intelligence Bureau,
35 S.P. Marg, New Delhi.

....Respondents

(By Advocate : Shri S. Mohd. Arif)

ORDER (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J):

Heard both the learned counsel for the parties. We have also seen reply affidavit, filed by the respondents in the context of the Tribunal's order dated 9.10.2002. In OA 2666/2002, certain observations were made therein in paragraph 3. These observations were to the effect that "in the interest of justice, the OA is dismissed as premature with observation that in the event the respondents have availability of work of the same nature which the applicant was performing, they should consider the applicant's claim for re-engagement in preference to juniors or outsiders.

2. It is seen from the facts, mentioned by the respondents in their reply affidavit that there was no further engagement beyond 11.10.2002 in that year.

182

8

However, the Tribunal has observed that the petitioner was also working as an additional Farash for which it appears that the respondents have not considered his case while doing so in the case of others vide notice dated 28.3.2003. However, Shri Mohd.Arif, Learned counsel for the respondents submits that they will consider the case of petitioner for engagement as Farash/Waterman if the department requires the services of petitioner in terms of the order of the Tribunal within one month from the date of receipt of a copy of this order.

3. Noting the above submissions of the Learned counsel for the respondents, we accept the apology of the respondents that they have not wilfully disobeyed the Tribunal's order and they will consider the petitioner's case for engagement as Watermen or Farash, as the case may be, if they need such ^a person ^{the P} within ¹ next one month from the date of receipt of a copy of this order.

4. With these observations, CP 202/2003 is disposed of. Notices to the alleged contemnors are discharged. File to be consigned to the record-room.

Uppadhyaya
(R.K. UPADHYAYA)

MEMBER (A)

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)

VICE CHAIRMAN (J)

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